NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 46(ND)15
CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2016 AT 02.00 P.M

NAME OF THE COMPANY: M/s. Sh. Parminder Singh Shegal & ors. V/s. M/s. Premium Acres Infratech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Suman Dorn Admente Pellioners Signature

2. KPS Kolli
3. Arku Konsal Asr. Reprondu 1-4 Juil
4. Milan Singh Negil
5. ASHUTOSH Curpha Adment Pet. Manna

ORDER

- Ld. Counsel for the respondents, who is the petitioner in the connected CP 43(ND)2015, has informed this Court that due to inadverance the file CP 43/2015 has been transferred to the Chandigarh Bench. He shall be taking appropriate steps to ensure its return before this Bench.
- The respondent herein has drawn the attention of this Bench to order dated 28,07.2015, whereby it was directed that the petitioner (in 46/2015) was to place on record the sale proceeds and remittances received in respect of the offen of purchase of villas and flats.

Contd/....

- The petitioner is therefore directed to file an affidavit in this respect giving the details of the sales, if any, and the consideration received against each unit in compliance of the order dated 28.07.2015.
- List all the pending applications on 01.08.2016 at 10.30 a.m.

(Ina Mainotra)

Member Judicial

SdL

(R.Varadharajan) Member Judicial